

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 3228 of 1992

(9)

New Delhi, dated the 4th February, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Jagdish Yadav,
E-177, New Rajinder Nagar,
New Delhi-110060. ... APPLICANT

(None appeared)

VERSUS

1. Delhi Administration through
the Secretary,
Old Secretary,
Delhi.
2. Commissioner of Police,
Police Headquarters,
I.P. Estate, MSO Building,
New Delhi-110002.
3. Shri Vijender Singh No.D-1396
C/o Police Headquarters,
I.P. Estate,
New Delhi.
4. Shri Sumer Singh, No.D-1446,
C/o Police Headquarters,
I.P. Estate,
New Delhi. ... RESPONDENTS

(By Advocate: Shri S.K. Gupta proxy counsel
for Shri Amresh Mathur
Dept. Repr. Shri Ramesh
Chander, S.I. IXBn., Delhi
Police)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' order
No.34904 dated 1.9.92 and seeks inclusion as
Inspector (Executive) w.e.f. 19.10.92 with
consequential benefits.

2. None appeared for applicant even on
the second call. Shri S.K. Gupta appeared on
behalf of Shri Amresh Mathur for the
respondents.

(10)

3. As this is a 1992 case we are disposing it of after hearing Shri Gupta and perusing the materials on record.

4. Respondents in their reply have stated that applicant was considered for promotion AS Inspector by the DPC held on 24/26.8.92, but his name was withheld as at the time of consideration a vigilance enquiry was pending against him. Respondents' reply dated 12.8.93 in which it is stated that enquiry was still pending as of that date against the applicant.

5. Dept. Repr. Shri Ramesh Chander, S.I. IX Bn. Delhi Police who is present in the court informs us that the applicant has since resigned from service during the pendency of the O.A.

6. We record the statement and accordingly dismiss the O.A. No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

/GK/

S.R. Adige
(S.R. ADIGE)
Vice Chairman (A)